

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:108
ANSWERED ON:23.11.2005
LAND LEASE BY DDA
Singh Shri Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has cancelled the lease agreement of land given to the Escorts Heart Institute;
- (b) if so, the reasons therefor;
- (c) whether land has also been given on lease on subsidised rates to schools and other hospitals;
- (d) if so, the main criterion adopted to provide land on lease on subsidised rates to such schools and hospitals;
- (e) whether the DDA undertakes periodic review to ensure that these institutions are completely following the terms and conditions of lease;
- (f) if so, the details thereof and if not, the reasons therefor; and
- (g) the number of institutes which has violated the terms and conditions of lease and the action taken against them till date?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): Yes, Sir.

(b) : The Delhi Development Authority (DDA) has reported that the lease agreement of land allotted to Escorts Heart Institute and Research Centre has been cancelled for violation of terms of allotment stipulating provision of free beds to the extent of 25% and illegally merging with a Chandigarh based Society of the same name which is not a `non-profit` making charitable society and thereafter converting itself into a private limited company.

(c)&(d): DDA has reported that it has allotted land for Schools and hospitals at the Institutional Zonal Variant Rates, in accordance with the criteria prescribed under the Delhi Development Authority (Disposal of Developed Nazul Lands) Rules 1981, provided that :

- (i) the Society is non-profit making in character;
- (ii) it has sufficient funds to meet the cost of land and construction of building;
- (iii) it has been sponsored or recommended by the Department concerned of Delhi Government or Ministry of Central Government and according to the aims and objectives of that institutions/society;
- (iv) it directly sub-serves interest of the population of the Delhi;
- (v) it is conducive to the planned development of Delhi; and
- (vi) it is apparent from the nature of work carried out that it cannot with equal efficiency be carried out anywhere else.

(e)to(g): DDA has reported that a Joint Inspection Team has been set up under the Directorate of Health Services, GNCTD with officials from DDA and L&DO, for monitoring the implementation of free bed norms by the hospitals. So far, 17 inspections has been carried out by the Joint Inspection Team. In addition a reporting system has been put in place where the hospitals provide information about the percentage of free beds given by them, on fortnightly basis. DDA has also requested GNCTD to direct various Government hospitals to refer eligible poor patients to the private hospitals, for the purpose of free treatment.

As regards educational institutions, the Delhi Development Authority (DDA) has reported that the Department of Education, Government of National Capital Territory of Delhi (GNCTD) has furnished to them, lists of schools defaulting on the conditions of freeship, from time to time.

The details are as under:

(i) The first list of 133 schools was received in April, 2004 for academic session 2003-04;

(ii) The second list of 102 schools was received in September, 2004 again for the academic session of 2003-04 including 72 schools mentioned in the first list.

(iii) The third list of 93 schools was received in June, 2005 for academic session of 2004-05.

(iv) The fourth list of 178 schools was received in August, 2005, for the academic session of 2005-06.

The Delhi Development Authority has reported that it has issued show cause notices to the schools mentioned at (i), (ii) & (iii) above. Meanwhile after considering the list of 178 defaulters, Delhi High Court has issued notices to 109 serious defaulters and also issued directions on 13.9.2005 in Civil Writ Petition No.3156/2002 to make efforts to explore the possibility of a mutually agreed solution by the parties concerned and directed to hold a meeting under the chairmanship of Chief Minister, Delhi to arrive at a solution. The matter is subjudice.